



# महाराष्ट्र शासन राजपत्र

असाधारण  
प्राधिकृत प्रकाशन

बुधवार, जून ४, २००८/ज्येष्ठ १४, शके १९३०

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Contingency Fund (Amendment) Ordinance, 2008 (Mah. Ord. IV of 2008), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

M. N. GILANI,  
Principal Secretary to Government,  
Law and Judiciary Department.

(Translation in English of the Maharashtra Contingency Fund (Amendment) Ordinance, 2008 (Mah. Ord. IV of 2008), published under the authority of the Governor.)

### FINANCE DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 4th June 2008.

### MAHARASHTRA ORDINANCE No. IV OF 2008.

#### AN ORDINANCE

*further to amend the Maharashtra Contingency Fund Act.*

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS I, Shri S. C. Jamir, discharging the functions of the Governor of Maharashtra, am satisfied that circumstances exist which render it necessary for me to take immediate action further to amend the Maharashtra Contingency Fund Act, for the purposes hereinafter appearing ;

Bom.  
XI.VI of  
1956.

(५०५)

[ किंमत : रुपये १५.०० ]

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and commencement. 1. (1) This Ordinance may be called the Maharashtra Contingency Fund (Amendment) Ordinance, 2008.  
(2) It shall come into force at once.

Temporary amendment of section 2 of Bom. XLVI of 1956. 2. During the period of operation of this Ordinance, the Maharashtra Contingency Fund Act shall have effect as if, in section 2 thereof, for the words "a sum of one hundred fifty crores of rupees" the words "a sum of three hundred fifty crore of rupees" had been substituted. Bom. XLVI of 1956.

## STATEMENT

The corpus of the Contingency Fund of the State established and maintained under the Maharashtra Contingency Fund Act (Bom. XLVI of 1956) is one hundred fifty crore of rupees.

2. The Government has decided to provide subsidy to onion growers in view of falling onion prices. Similarly, due to bumper sugarcane production, certain incentives are to be provided to sugar factories and subsidy is to be provided to farmers whose sugarcane is likely to remain uncrushed. The rice and pulses are required to be purchased from open market for distribution under the Public Distribution System in order to curb inflationary pressures. It is necessary to have certain amount in the Contingency Fund for these matters and other administrative expenses, if arise. Considering the heavy rain falls which Mumbai and Maharashtra State had witnessed in the past two years, the precautions will have to be taken in this year also. In the event of occurrence of the natural calamities, as a urgent relief, certain sum should be available in the Contingency Fund. These items of expenditure would constitute "New Services" and, therefore, they are required to be brought to the notice of the State Legislature. The ensuing session of the State Legislature is scheduled to commence on the 14th July 2008. Necessary orders for making available the funds for the abovementioned purposes can be issued only after the expenditure on these "New Services" is brought to the notice of the State Legislature, by way of Supplementary Demands and an Appropriation Bill, passed by both Houses of the State Legislature, is published as an Act of the State Legislature. However, as the expenditure on these items is required to be incurred immediately, it will have to be met by way of withdrawal of advances from the Contingency Fund.

3. The present corpus of the Contingency Fund is only Rs. 150 crore. Out of this, at present a balance of Rs. 16,25,15,350 is available in the Contingency Fund after meeting expenditure on various items of emergent nature. This balance is inadequate for meeting the expenditure on the abovementioned items. It is, therefore, considered expedient to temporarily increase the existing corpus by Rs. 200 crore to make the corpus of the Contingency Fund of Rs. 350 crore, so as to meet the expenditure as aforesaid.

4. As both Houses of the State Legislature are not in session, and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act (Bom. XLVI of 1956) for the purposes aforesaid, this Ordinance is promulgated.

S. C. JAMIR,

Mumbai,  
Dated the 2nd June 2008.

Discharging the functions  
of the Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

V. K. AGGARWAL,

Additional Chief Secretary to Government.